

MR. SPEAKER : The question is :

"That the following amendments made by the Rajya Sabha in the Bill to provide for the enforcement of attendance of witnesses and production of documents in certain departmental inquiries and for matters connected therewith or incidental thereto, be taken into consideration :—

*"Enacting Formula*

- (i) That at page 1, line 1, for the words "Twenty-Second Year" the words 'Twenty-third Year' be substituted.

*Clause 1*

- (ii) That at page 1, line 4, for the figures '1971' the figures '1972' be substituted.

*Clause 7*

- (iii) That at page 4, lines 1 to 3, for the words 'two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following' the words 'two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid' be substituted".

*The motion was adopted.*

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*Enacting Formula*

- (i) That at page 1, line 1, for the words 'Twenty-Second Year' the words 'Twenty-third Year' be substituted."

*The motion was adopted.*

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*"Clause 1*

- (ii) That at page 1, line 4, for the figures '1971' the figures '1972' be substituted."

*The motion was adopted*

MR. SPEAKER : The question is :

*Cl use 7*

- (iii) That at page 4, lines 1 to 3, for the words 'two successive sessions,

and if, before the expiry of the session in which it is so laid or the session immediately following, the words 'two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid' be substituted".

*The motion was adopted.*

SHRI RAM NIWAS MIRDHA : I beg to move :

"That the amendments made by Rajya Sabha in the Bill be agreed to"

MR. SPEAKER : The question is :

"That the amendments made by Rajya Sabha in the Bill be agreed to"

*The motion was adopted.*

RE: MINES (AMENDMENT) BILL

MR. SPEAKER : We will not take up item No. 11, to be moved by Shri R.K. Khadiolkar.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : Sir may I have your permission to make this motion later ? It has been decided to refer this Bill to a Joint Committee and it requires the suspension of the rule? So, with your permission, I will move a fresh motion tomorrow.

MR. SPEAKER : When did you decide about it? Just now or earlier? If this notice had come to me before my placing it before the House, I could have postponed it. Now it is before the House.

SHRI R.K. KHADILKAR : It is only a technical difficulty. Sir. I seek your permission to postpone it.

MR. SPEAKER : If the House is generous enough to postpone it, then it can be done. Does the House agree to its postponement ?

HON'BLE MEMBERS : Yes.

MR. SPEAKER : Yes, the House agrees. Yesterday there was another unusual procedure, which was so much quoted in the press. So, you must make up your mind in time. It should not be sprung as

a surprise on the Chair so abruptly. Of course, you are much wiser.

13.04 hrs.

### ARCHITECTS BILL

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : On behalf of Prof. S. Nurul Hasan, I beg to move :\*

“That the Bill to provide for the registration of architects and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration.”

As the House knows, the question constitution of a body of the architects and regulation of the profession of architects has been under the consideration of the Government of India for a long time. After careful consideration of all aspects of the matter, the Central Government prepared a Bill and discussed it with Central Ministries and other organisations concerned, the State Governments, professional bodies and also with the All India Council for Technical Education. On the basis of these discussions, the Bill was finalised and introduced in the House on 10th December, 1968. The House discussed the Bill on 15th may 1969 and approved a motion of the then Minister for Education and Youth Services, Prof. VKRV Rao, to refer the Bill to a Joint Committee of the Rajya Sabha and Lok Sabha. The Lok Sabha also concurred in the proposal to refer the Bill to a Joint Committee, on 16th May 1969.

The Joint Committee, under the chairmanship of late Shri Henry Samuel and consisting of 15 members of the Rajya Sabha and 30 members of the Lok Sabha examined the provisions of the Bill, considered all memoranda, representations and references received from professional bodies, individuals and other organisations and heard a number of witnesses and finally submitted its report on 28th November, 1969. The amendments made by the Joint Committee to the provisions of the original Bill were all passed by the Rajya Sabha its sitting on 7th May 1970.

Subsequently, the Bill along with the amendments as passed by Rajya Sabha, came before the Lok Sabha and a detailed debate took place on 25th, 26th and 27th November, 1970. The Lok Saboa also passed all the amendment, suggested by the Joint Committee and in addition, it also made amendments to certain other provisions of the Bill. All of us had hoped that the Bill as amended by the Lok Sabha would be passed by the Rajya Sabha. Unfortunately, before this could happen, the Fourth Lok Sabha was dissolved and the Bill lapsed. The Government, therefore, has taken the first opportunity available to bring the Bill forward again in this House. This Bill incorporates all the amendments made by the Joint Committee as also amendments passed by the Rajya Sabha and the previous Lok Sabha. It is absolutely in a final form and incorporates all the valid points raised and accepted in the discussions and debates in the Select Committee in both Houses of Parliament.

In conclusion, I wish to point out that the question of registration of architects has been before the Central Government for a long time. During that period, we have had many discussions and consultations with almost all professional organisations, experts, State Governments and Central Ministries. We have also hand the benefit of the advice and guidance of a Joint Committee of the former Lok Sabha and the Rajya Sabha. After all these discussions and consultations, we have now brought forward the Bill in the final form. Every provision of the bill has been drafted with great care and deliberation and represents practically unanimity of approach or views on the part of experts, organisations and others concerned. We have ensured that every legitimate interest is fully protected and that at the same time the stature and integrity of architectural profession elevated. I would now request the House to pass the Bill unanimously.

MR. SPEAKER : Motion moved : “That the Bill to provide for the registration of architects and for matters connected therewith as passed by Raja Sabha, be taken into consideration.”

SHRI S. M. BANERJEE : There was Council a in Maharashtra. They had sub-

\*Moved with the recommendation of the President.